

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH, BHOPAL,

ORIGINAL APPLICATION NO. 134/2025

IN THE MATTER OF:

GAURAV SAXENA

.....APPLICANT

VERSUS

STATE OF M.P. & ORS.

.....RESPONDENT

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Date: 09.11.2025

Submitted by MPPCB: -

Place: Bhopal

through Counsel



Adv. Parul Bhadoria

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15. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
- i. One representative from the Principal Secretary, Public Health and Medical Education, Bhopal, Madhya Pradesh.
 - ii. Dr. Ravi Prakash Mishra, Former Addl. Director, CPCB, Bhopal.
 - iii. One representative who has sufficient knowledge in the Bio-Medical Waste Management Rules nominated by the Member Secretary, State PCB, Bhopal, M.P.
 - iv. Mr. Prashant M. Harne, Standing Counsel, State of M.P. co-ordinate and advise on legal matters.
 - v. Principal Secretary/ Director of Public Health and Medical Education from Bhopal, Madhya Pradesh is directed to monitor it personally and calling a separate confidential report by constituting team, noted above including any person nominated by him, compile the report and submit in confidential envelop directly to the Tribunal through State Counsel.

_____xx_____xx_____xx_____

17. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”

2. In compliance with the order of the Hon`ble National Green Tribunal dated 25.09.2025, the concerned departments were informed, and a Joint Committee was constituted with the following members: -

S. No	Name of Department	Name of Committee Member
1.	Representative from the Principal Secretary, Public Health and Medical Education, Bhopal, Madhya Pradesh.	Dr. Dhruopal Singh Baghel, Additional Director, (Hospital Administration), Directorate of Public Health and Medical Education, Bhopal.
2.	Central Pollution Control Board (CPCB).	Dr. Ravi Prakash Mishra, Former Addl. Director, CPCB, Bhopal.
3.	Representative who has sufficient knowledge in the Bio-Medical Waste Management Rules nominated by the Member Secretary, State PCB, Bhopal, M.P.	Shri Brajesh Sharma, Regional Officer, RO, MPPCB, Bhopal
4.	Legal Department, State of Madhya Pradesh	Mr. Prashant M. Harne, Standing Counsel, State of M.P.

3. That, the committee reviewed the NGT order and the issues raised in the application. As per order, there are 24 Health Care Facilities (HCFs) and all the HCF's are required to visit by the joint committee and record the observation of status of compliance of Bio-medical Waste Management Rule, 2016 in these HCFs.
4. That, the joint committee identified the issues related with the petition and accordingly a scope of work is defined by enumerating the points to have a symmetrical data collection from the HCFs for analysis. The tasks involved are as follows- Collection of primary data of 24 HCFs, visit each HCF, management of Bio Medical Waste by HCF, quantitative analysis of Bio

Medical waste generation sources, Pharmacy inventories, practice adopted by HCFs for disposal of Bio Medical Waste, identifying locations of bio-medical waste storage, assessing generation of all categories of bio-medical waste, compiling and analyzing collected data, and preparing a comprehensive report.

5. That, initially two HCFs are visited and rest of the HCFs will be visited and the task will be completed after the collection of information and the final report preparation by analyzing the data. Considering the extensive nature of task, it is humbly submitted to kindly grant at least 07-week time as of now to complete the final report.
6. In view of the above, it is respectfully submitted that the Joint Committee may kindly be granted an additional period of 07 weeks for submission of the final report.


Dr. Ravi Prakash Mishra
Former Addl. Director,
CPCB, Bhopal


Dr. Dhruptal Singh Baghel
Additional Director, (Hospital
Administration),
Directorate of Public Health and
Medical Education, Bhopal.


Prashant M. Harne
Standing Counsel
State of Madhya Pradesh


Brajesh Sharma
Regional Officer,
RO, MPPCB, Bhopal

VAKALATNAMA
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]
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CENTRAL ZONAL BENCH AT BHOPAL
OA No 134/2025(CZ)

IN THE MATTER OF:

Gaurav Saxena

APPLICANT

Versus

State of Madhya Pradesh & Ors.

RESPONDENTS

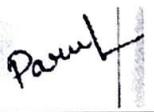
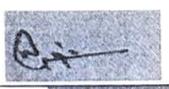
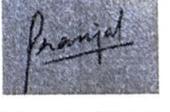
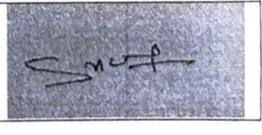
I Brajesh Sharma named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex-party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/ defence of the case in all its stages and also agree to ratify and confirm act done by him/ them as if done by me. In witness whereof i/ we do hereunto set my/ our hand to the presents, the contents of which have been duly understood by me at Bhopal on 10.11.2025

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone	Status in case	Signature
Brajesh Sharma , Regional Officer Bhopal , MPPCB	E5, Arera Colony Paryawaran Parisar Regional Office MPPCB Bhopal - 462016	9893002888 romppcb_bpl@rediff.co m	Officer-in- Charge	 Regional Officer M.P. Pollution Control Board

Accepted

BHOPAL

Name & Enrollment No.	Office Address	E-Mail Add.	Telephone	Full Signature
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Interim Report in OA 134/2025 (Gaurav Saxena v State of MP & Ors.)

From : Legal Cell <legalcell.pcb@mp.gov.in>

Mon, Nov 10, 2025 01:18 PM

Subject : Interim Report in OA 134/2025 (Gaurav Saxena v State of MP & Ors.) 1 attachment**To :** kartikeybhatia1@gmail.com**Cc :** harnengt <harnengt@gmail.com>, parul bhadoria04 <parul.bhadoria04@gmail.com>, bs24465 <bs24465@gmail.com>, Dr Yogesh Singh Kaurav <dr.yskaurav@mp.gov.in>

Sir/Madam

Please find enclosed the interim report dated 09.11.2025 filed on behalf of MP PCB in OA 134/2025 (Gaurav Saxena v State of MP & Ors.). This mail may be treated as proof of service.

Regards
Legal Section
MP PCB

 **Interim Report in OA 134-2025.pdf**
963 KB
